

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application: 322/2010
This, the 30th day of July, 2010

HON'BLE DR. A.K. MISHRA, MEMBER (A)

Mahesh Chandra Srivastava son of (Late) Shri Swami Dayal Srivastava aged about 70 years resident of 219-A, Rabindra Pali, Lucknow.

Applicant

By Advocate Sri Y.S. Lohit.

Versus

1. The Chief Post Master, G.P.O. Lucknow.
2. Union of India through CPMG U.P. Circle, Lucknow.
3. Senior Superintendent of Post Offices, Lucknow ^{Division} Lucknow.

Respondents

By Advocate Sri Pankaj Awasthi for Sri R. Mishra

Order (Oral)

By Hon'ble Dr. A.K.Mishra, Member (A)

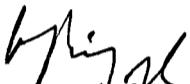
Heard both parties.

2. It is the grievance of the applicant that although Respondent No. 1 in his order dated 14.6.2010 has very clearly mentioned that the applicant is entitled to receive pension @ of Rs. 1902/- + DAR w.e.f. 1.11.2002 and then subsequently, @ of Rs. 4229/- + DAR as is being notified by the Government time to time in actual effect, this order has not been implemented by the pension paying authority. He further submits that his grievance will be substantially redressed if a direction is given to respondents No. 1 and 3 to ensure that the pension of the applicant is paid in terms of the order dated 14.6.2010 of Respondent No. 1 and this fact should be ensured within a specified time limit.

3. The grievance of the applicant appears to be about implementation of the order of Respondent No. 1. This requires examination whether the pension which is being

paid from time to time to the applicant is in conformity with the direction given in that order. In the circumstances, the applicant is directed to file a fresh comprehensive representation as regards his grievance of non-implementation of that order. Further the O.A. may be taken as additional representation by the respondent authorities. The respondent No. 1 is directed to dispose of the fresh representation to be filed by the applicant along with a copy of this O.A. within a period of two months from the date of supply of the representation and a copy of this order.

4. The O.A. is disposed of in terms of the above directions. No costs.


(Dr. A. K. Mishra)
Member (A)

Vidya

~~OR
copy of order~~
dated 30-7-2010
for you
02-8-2010